

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

**ITEM No. 102**

**CP(IB) No. 248/Chd/Pb/2022**

**IN THE MATTER OF:-**

Vinod Thapar, PG, Thapar Hosiery Mills  
Pvt. Ltd.

...Petitioner

**Under Section: 94, IBC 2016**

**Order delivered on 13.03.2024**

**CORAM:**

**SH. L. N. GUPTA  
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR  
MEMBER (JUDICIAL)**

**PRESENT:**

**For the petitioner** : Ms. Divya Sharma, Advocate

**For the RP** : Ms. Niharika Sohal, Advocate

**For the RP-in-person** : Mr. Biswa Ranjan Chatterjee

**ORDER**

It is stated by Id. counsel for the RP that as per the last order, the cost imposed has already been deposited and affidavit of service has been e-filed. Let the hard copy of the same along with the receipt of the deposited cost be filed during the course of the day. Canara Bank (sole creditor) as stated by the petitioner is directed to file the objections if any, against the report within one week with a copy in advance to the counsel opposite. Response, thereto, if any, to the objections be filed within one week thereafter, with a copy in advance to the counsel opposite. Let the matter be listed on 01.05.2024.

Sd/-  
**(L. N. GUPTA)**  
**MEMBER (TECHNICAL)**  
Tanvi

Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (JUDICIAL)**